

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 134(ND)/2017

IN THE MATTER OF:

Eurobrands Consulting Pvt. Ltd.

.....Petitioner

v.

Registrar of Companies

.....Respondent

SECTION : UNDER SECTION 252(1) of the Companies Act

Order delivered on 01.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Rahul Sangal, Chartered Accountant for the Company

For the Respondent(s) : Shri Manish Raj, Company Prosecutor

ORDER

Notice of the application.

Mr. Manish Raj, learned company prosecutor accepts notice. A copy of the petition shall be handed over to him during the course of the day. Reply, if any, be filed within four weeks with a copy in advance to the learned counsel for the petitioner. Rejoinder to the reply, if any, be also filed within two weeks thereafter.

List for further consideration on 19.09.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

01.08.2017

Vineet